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Minutes of M.No.33/10 held on 17.11.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 33/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 17.11.2009 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:28/33/80-ALC2/2009	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00494/AM10/	RLA File :06/21/040/00103/AM09/	Lic.No/Date:0610014832 23.12.2008	Defer Date: 05.01.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Information in respect of Sl.No.1,3,4,5 & 11 of the Standard Deficiency Format.			

	Case No.:44/33/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00510/AM10/	RLA File :07/24/040/00109/AM10/		

2			Lic.No/Date:0710065478 19.06.2009	Defer Date: 05.01.2010
Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 05.01.2010.				

3	Case No.:9/33/80-ALC2/2009	Party Name:ESSKAY MACHINE TOOLS PVT.LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case approved
	HQ File :01/80/050/00475/AM10/	RLA File :09/24/040/00154/AM10/	Lic.No/Date:0910039019 18.08.2009	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

4	Case No.:14/33/80-ALC2/2009	Party Name:ESSKAY MACHINE TOOLS PVT.LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case approved
	HQ File :01/80/050/00480/AM10/	RLA File :09/24/040/00156/AM10/	Lic.No/Date:0910039021 18.08.2009	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

5	Case No.:16/33/80-ALC2/2009	Party Name:ESSKAY MACHINE TOOLS PVT.LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case approved
	HQ File :01/80/050/00482/AM10/	RLA File :09/24/040/00155/AM10/	Lic.No/Date:0910039018 18.08.2009	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

	Case No.:20/33/80-ALC2/2009	Party Name:ESSKAY MACHINE TOOLS PVT.LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case approved
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6	HQ File :01/80/050/00486/AM10/	RLA File :09/24/040/00153/AM10/	Lic.No/Date:0910039020 18.08.2009	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

7	Case No.:30/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00496/AM10/	RLA File :09/24/040/00184/AM10/	Lic.No/Date:0910039076 27.08.2009	Defer Date: 05.01.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Specific quantity of each export product and their weight separately. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. Length and weight of different types of pipes proposed for import. (item wise separately) 5. Serial no 4,5,6 ,9 & 11 of SDL export product wise. 6. Some of the items of import like rounds(item no 30), ss pipes (item no 91) have been mentioned as components with no wastage. The firm may clarify how these are components and there is no wastage.			

8	Case No.:31/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00497/AM10/	RLA File :09/24/040/00197/AM10/	Lic.No/Date:0910039077 27.08.2009	Defer Date: 05.01.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Input Weight of each casting/ forging and corresponding finished weight. 2. Use of each component proposed for import in the manufacture of export product 3. Length and weight of different types of pipes proposed for import. (item wise separately) 4. Serial no 4,5,6 ,9 & 11 of SDL export product wise. 5. Some of the items of import like rounds (item no 30) been mentioned as components with no wastage. The firm may clarify how these are components and there is no wastage.			

	Case No.:25/33/80-ALC2/2009			Status:Case Deferred
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9		Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	
	HQ File :01/80/050/00491/AM10/	RLA File :04/24/040/00069/AM10/	Lic.No/Date:0410107827 15.09.2009	Defer Date: 05.01.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Serial no 5 & 11 of SDL for each export product separately. 2. Input Weight of each casting/ forging and corresponding finished weight separately. 3. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

10	Case No.:27/33/80-ALC2/2009	Party Name:MAN DIESEL INDIA LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00493/AM10/	RLA File :03/95/040/00349/AM10/	Lic.No/Date:0310538133 16.09.2009	Defer Date: 05.01.2010
	Decision : The representative of DHI informed the Committee that they have not received the firm's application. The Committee therefore handed over the same to the technical authority for examination and submission of comments. The case may be relisted on 05.01.2010.			

11	Case No.:10/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case transferred
	HQ File :01/80/050/00476/AM10/	RLA File :05/23/040/00034/AM10/	Lic.No/Date:0510249536 17.09.2009	
	Decision : The representative of DHI present in the meeting informed the Committee that firm has mentioned wring ITC (HS) code for their export product. The Committee observed that as per the existing work distribution among the NCs the export product falls under the jurisdiction of NC-II. The Committee, after deliberating upon the case, directed to transfer the file relating to this case to Convenor NC-II as the export product related to them.			

12	Case No.:11/33/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00477/AM10/	RLA File :34/24/040/00104/AM10/	Lic.No/Date:3410025225 30.09.2009	Defer Date: 05.01.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Information in respect of items at S.Nos. 8 & 9 of Standard Deficiency Format. 2. Details of import items at S.Nos. 45 & 46.			

3. Information in respect of items at S.No. 11 of Standard Deficiency Format in respect of import items at S.Nos. 67 to 86 and 114 to 116.

13	Case No.:21/33/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case approved
	HQ File :01/80/050/00487/AM10/	RLA File :34/24/040/00067/AM10/	Lic.No/Date:3410025243 01.10.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 559 Kgs., 463 Kgs., 666 Kgs., 609 Kgs., 609 Kgs., 482 Kgs., 597 Kgs., 728 Kgs., 728 Kgs., 600 Kgs., 272 Kgs., 272 Kgs., 659 Kgs., 3326 Kgs., 4281 Kgs., 3326 Kgs., 1544 Kgs., 1318 Kgs., 1322 Kgs., 556 Kgs., 1102 Kgs., 8373 Kgs., 11338 Kgs., 11338 Kgs., 11338 Kgs., 11331 Kgs., 320 Kgs. & 698 Kgs. may be specified with the quantities of export products from S.No. 1 to 28 respectively. 2. Quantities of import items from S.Nos. 1 to 9 may be allowed as 1.03 Kgs./Kg. content in the export product. The Regional Authority may take necessary action accordingly.			

14	Case No.:29/33/80-ALC2/2009	Party Name:TECHNOMECH ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00495/AM10/	RLA File :08/24/040/00144/AM10/	Lic.No/Date:0810083444 07.10.2009	Defer Date: 05.01.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Export product in number 2. SI no 3,5 and 11 of SDL. 3. Use of the Export product 4. Copy of Export order			

15	Case No.:43/33/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00509/AM10/	RLA File :34/24/040/00107/AM10/	Lic.No/Date:3410025330 09.10.2009	Defer Date: 05.01.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Information in respect of items at S.Nos. 8 & 9 of Standard Deficiency Format. 2. Details of import items at S.Nos. 3, 4, 5 & 6 with constituents of a set.			

16	Case No.:8/33/80-ALC2/2009	Party Name:GEDEE WEILER PRIVATE LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case approved
	HQ File :01/80/050/00474/AM10/	RLA File :32/24/040/00027/AM10/	Lic.No/Date:3210041452 09.10.2009	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

17	Case No.:15/33/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00481/AM10/	RLA File :03/95/040/00446/AM10/	Lic.No/Date:0310541482 12.10.2009	Defer Date: 05.01.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- Information in respect of items at S.Nos. 4, 5 & 11 of Standard Deficiency Format – export product wise.			

18	Case No.:26/33/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00492/AM10/	RLA File :04/24/040/00149/AM10/	Lic.No/Date:0410108339 12.10.2009	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.			

19	Case No.:45/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00511/AM10/	RLA File :11/24/040/00015/AM10/	Lic.No/Date:1110021160 13.10.2009	Defer Date: 05.01.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- Specific quantity of each export product with details of the accessories and their weight separately.			

2. Input Weight of each casting/ forging and corresponding finished weight.
3. Use of each component proposed for import in the manufacture of export product.
4. Serial no 5 & 11 of SDL export product wise.
5. Break up of item no 1 of import in to different grades of steel such as SS,AS and non alloy.

20	Case No.:32/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00498/AM10/	RLA File :04/24/040/00143/AM10/	Lic.No/Date:0410108784 23.10.2009	Defer Date: 05.01.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Specific quantity of each export product with their quantity in numbers and weight separately. 2. Use of each component proposed for import in the manufacture of export product. 3. Weight of the lead wire proposed for import (Item no 30) and the items to be manufactured from it. 4. Break up of wire, plates and rounds for item no 5 of import. 4. Serial no 5,6,9 & 11 of SDL for each export product.. 5. Weight and length of steel tubes ERW and seamless separately for each type of steel like CS and SS steel proposed for import. 6. Constituent of item no 36 of import.			

21	Case No.:33/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00499/AM10/	RLA File :04/24/040/00155/AM10/	Lic.No/Date:0410108786 23.10.2009	Defer Date: 05.01.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Serial no 5 & 11 of SDL for each export product separately. 2. Input Weight of each casting/ forging and corresponding finished weight separately. 3. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

	Case No.:1/33/80-ALC2/2009	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
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22	HQ File :01/80/050/00467/AM10/	RLA File :05/24/040/00082/AM10/	Lic.No/Date:0510251802 30.10.2009	Defer Date: 05.01.2010
Decision : The representative of the DC(MSME) informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.				

23	Case No.:2/33/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Defer Date: 05.01.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 05.01.2010.				

24	Case No.:4/33/80-ALC2/2009	Party Name:MAKINO INDIA PVT LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00470/AM10/	RLA File :07/24/040/00259/AM10/	Lic.No/Date:0710067949 30.10.2009	Defer Date: 05.01.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 05.01.2010.				

25	Case No.:17/33/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00483/AM10/	RLA File :61/24/040/00039/AM10/	Lic.No/Date:6110000365 03.11.2009	Defer Date: 05.01.2010
Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 05.01.2010.				

26	Case No.:18/33/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00484/AM10/	RLA File :61/24/040/00040/AM10/	Lic.No/Date:6110000366 03.11.2009	Defer Date: 05.01.2010

Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 05.01.2010.

27	Case No.:3/33/80-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case approved
	HQ File :01/80/050/00469/AM10/	RLA File :04/24/040/00154/AM10/	Lic.No/Date:0410109044 03.11.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Quantities of import items at S.Nos. 1 & 2 may be allowed as applied for i.e. 465.9 Kgs. and 3.413 Kgs. respectively inclusive of 2% and 6% wastage respectively. The Regional Authority may take necessary action accordingly.			

28	Case No.:5/33/80-ALC2/2009	Party Name:SPIN DRAFT,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00471/AM10/	RLA File :32/21/040/00107/AM10/	Lic.No/Date:3210041650 03.11.2009	
	Decision : The Committee noted that it is already mentioned in the description of export product that licence has been issued on net-to-net basis. The Committee accordingly decided to close the case on its part without any examination. The Regional Authority may take necessary action accordingly.			

29	Case No.:12/33/80-ALC2/2009	Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00478/AM10/	RLA File :07/24/040/00283/AM10/	Lic.No/Date:0710067999 04.11.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI / DC(MSME) for examination and submission of comments. The case may be relisted on 05.01.2010.			

	Case No.:13/33/80-ALC2/2009	Party Name:ACE DESIGNERS LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case reverted back to RA
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30	HQ File :01/80/050/00479/AM10/	RLA File :07/24/040/00280/AM10/	Lic.No/Date:0710068003 04.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

31	Case No.:6/33/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00472/AM10/	RLA File :05/23/040/00083/AM10/	Lic.No/Date:0510251881 04.11.2009	
31	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

32	Case No.:7/33/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00473/AM10/	RLA File :05/23/040/00087/AM10/	Lic.No/Date:0510251883 04.11.2009	Defer Date: 05.01.2010
32	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 05.01.2010.			

33	Case No.:19/33/80-ALC2/2009	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case approved
	HQ File :01/80/050/00485/AM10/	RLA File :09/24/040/00315/AM10/	Lic.No/Date:0910039803 05.11.2009	
33	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

34	Case No.:22/33/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00488/AM10/	RLA File :32/21/040/00113/AM10/	Lic.No/Date:3210041674 05.11.2009	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

35	Case No.:23/33/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00489/AM10/	RLA File :03/95/040/00444/AM10/	Lic.No/Date:0310544031 05.11.2009	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

36	Case No.:24/33/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00490/AM10/	RLA File :03/95/040/00481/AM10/	Lic.No/Date:0310544179 05.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:34/33/80-ALC2/2009	Party Name:ICAM SOLUTION PVT LTD,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00500/AM10/	RLA File :07/24/040/00277/AM10/	Lic.No/Date:0710068089 06.11.2009	

37	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.		
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38	Case No.:35/33/80-ALC2/2009	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00501/AM10/	RLA File :03/95/040/00483/AM10/	Lic.No/Date:0310544498 09.11.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 05.01.2010.			

39	Case No.:36/33/80-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00502/AM10/	RLA File :07/24/040/00295/AM10/	Lic.No/Date:0710068114 09.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

40	Case No.:37/33/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00503/AM10/	RLA File :03/95/040/00489/AM10/	Lic.No/Date:0310544632 09.11.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI/DC(MSME) for examination and submission of comments. The case may be relisted on 05.01.2010.			

	Case No.:38/33/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD		Status:Case Deferred
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41			Meet No/Date:33/80-ALC2/2009 17.11.2009	
	HQ File :01/80/050/00504/AM10/	RLA File :03/95/040/00488/AM10/	Lic.No/Date:0310544637 09.11.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI/DC(MSME) for examination and submission of comments. The case may be relisted on 05.01.2010.			

42	Case No.:39/33/80-ALC2/2009	Party Name:KKTC AUTOTECH (I) LTD.	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00505/AM10/	RLA File :03/94/040/00628/AM10/	Lic.No/Date:0310544643 09.11.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 05.01.2010.			

43	Case No.:40/33/80-ALC2/2009	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00506/AM10/	RLA File :31/21/040/00227/AM10/	Lic.No/Date:3110040528 09.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

44	Case No.:41/33/80-ALC2/2009	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00507/AM10/	RLA File :31/21/040/00231/AM10/	Lic.No/Date:3110040535 09.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

45	Case No.:50/33/80-ALC2/2009	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00516/AM10/	RLA File :17/24/040/00029/AM10/	Lic.No/Date:1710002842 09.11.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIT for examination and submission of comments. The case may be relisted on 05.01.2010.			

46	Case No.:42/33/80-ALC2/2009	Party Name:CPS COLOR INDIA PVT. LTD.	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00508/AM10/	RLA File :03/94/040/00581/AM09/	Lic.No/Date:0310544748 10.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

47	Case No.:46/33/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00512/AM10/	RLA File :05/23/040/00093/AM10/	Lic.No/Date:0510252255 10.11.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 05.01.2010.			

48	Case No.:47/33/80-ALC2/2009	Party Name:PERFECT ENGG COMPONENTS P LTD	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00513/AM10/	RLA File :05/24/040/00334/AM10/	Lic.No/Date:0510252281 11.11.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 05.01.2010.			

49	Case No.:48/33/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00514/AM10/	RLA File :07/24/040/00274/AM10/	Lic.No/Date:0710068194 11.11.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 05.01.2010.			

50	Case No.:49/33/80-ALC2/2009	Party Name:HILLER DECANTERS (INDIA) PVT. LTD.,	Meet No/Date:33/80-ALC2/2009 17.11.2009	Status:Case Deferred
	HQ File :01/80/050/00515/AM10/	RLA File :02/24/040/00156/AM10/	Lic.No/Date:0210133653 12.11.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 05.01.2010.			

Case No. A - 6	M/s. Value Industries Ltd., Mumbai	HQ F.No.01/80/162/00194/AM10/DES.I	Lic.No. & Date
Meeting No. 33/10		RA F.No.03/95/040/00012/AM10	0310527117
Date: 17.11.2009		Ratification of norms	dt.03.07.2009

The Committee noted that data of the subject advance authorization has not been received on the DGFT server. Hence, case was placed before NC through manual agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:-

1. Size and specification of export product i.e. Testing Room for LCD manufacturing line.
2. Information in respect of items at S.No.3, 4 & 5 of Standard Deficiency Format
3. Detailed calculations for arriving at the quantity of import items supported by size of components contained in the export product supported by documentary evidence / drawings etc

Case No. A/R-103	M/s. Cethar Vessels Ltd.,	HQ F.No.01/80/50/1261/AM09//DES.I	Lic.No. & Date
Meeting No. 33/10		RA F.No.04/24/040/00194/AM09	0410099766 dt.05.11.2008
Date: 17.11.2009		Ratification of norms	

The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.

Case No. A/R-104	M/s. Vidyut Metallica Pvt. LTD.,	HQ F.No.01/80/50/1144/AM08//DES.I	Lic.No. & Date
Meeting No. 33/10		RA F.No.03/95/040/00986/AM08	0310457836
Date: 17.11.2009		Amendment in norms	dt.16.01.2008

The Committee considered the firm's request for deleting the word "relevant" from the description of import item No. 1, which was incorporated as per the NC decision in Meeting No. 29/09 held on 14.10.2008. In this regard Committee noted that it is clearly mentioned at Sl.No.1 of General Notes for all products in the Handbook of Procedures Vol.II that exporter has to ensure that the goods sought for import and actually imported are those, which are used / required in the export product. It was also clarified at Sl.No. 1 under General Notes for the Engineering Products that wherever import of steel has been allowed as an input its grade will be relevant to the grade of the steel used in the export product. Accordingly Committee found no merit in the firm's request to delete the word "relevant" from the description of import item. **The word "relevant" has been added by NC such that only that grade of steel is imported which is relevant to the grade of steel in the export product. Customs are unlikely to raise question on this issue.**

The Regional Authority may take necessary action accordingly.

Case No. A/R-105	M/s. Vidyut Metallica Pvt. LTD.,	HQ F.No.01/80/50/00933/AM09//DES.I	Lic.No. & Date
Meeting No. 33/10		RA F.No.03/95/040/00123/AM09	0310471955
Date: 17.11.2009		Amendment in norms	dt.26.05.2008

The Committee considered the firm's request for deleting the word "relevant" from the description of import item No. 1, which was incorporated as per the NC decision in Meeting No. 29/09 held on 14.10.2008. In this regard Committee noted that it is clearly mentioned at Sl.No.1 of General Notes for all products in the Handbook of Procedures Vol.II that exporter has to ensure that the goods sought for import and actually imported are those, which are used / required in the export product. It was also clarified at Sl.No. 1 under General Notes for the Engineering Products that wherever import of steel has been allowed as an input its grade will be relevant to the grade of the steel used in the export product. Accordingly Committee found no merit in the firm's request to delete the word "relevant" from the description of import item. **The word "relevant" has been added by NC such that only that grade of steel is imported which is relevant to the grade of steel in the export product. Customs are unlikely to raise question on this issue.**

The Regional Authority may take necessary action accordingly.

Case No. A/R-106	M/s. Vidyut Metallica Pvt. LTD.,	HQ F.No.01/80/50/01147/AM09/DES.I	Lic.No. & Date
Meeting No. 33/10		RA F.No.03/95/040/00942/AM09	0310455202
Date: 17.11.2009		Amendment in norms	dt.26.12.2007

The Committee considered the firm's request for deleting the word "relevant" from the description of import item No. 1, which was incorporated as per the NC decision in Meeting No. 29/09 held on 14.10.2008. In this regard Committee noted that it is clearly mentioned at Sl.No.1 of General Notes for all products in

the Handbook of Procedures Vol.II that exporter has to ensure that the goods sought for import and actually imported are those, which are used / required in the export product. It was also clarified at Sl.No. 1 under General Notes for the Engineering Products that wherever import of steel has been allowed as an input its grade will be relevant to the grade of the steel used in the export product. Accordingly Committee found no merit in the firm's request to delete the word "relevant" from the description of import item. **The word "relevant" has been added by NC such that only that grade of steel is imported which is relevant to the grade of steel in the export product. Customs are unlikely to raise question on this issue.**

The Regional Authority may take necessary action accordingly.

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Case No. A/R-107	M/s. Vidyut Metalics Pvt. LTd.,	HQ F.No.01/80/50/00501/AM09/DES.I	Lic.No. & Date
Meeting No. 33/10		RA F.No.03/95/040/00244/AM09	0310475245
Date: 17.11.2009		Amendment in norms	dt.18.06.2008

The Committee considered the firm's request for deleting the word "relevant" from the description of import item No. 1, which was incorporated as per the NC decision in Meeting No. 29/09 held on 14.10.2008. In this regard Committee noted that it was clearly mentioned at Sl.No.1 of General Note 1 of all products in the Handbook of Procedures Vol.II that exporter has to ensure that the goods sought for import and actually imported are those, which are used / required in the export product. It was also clarified at Sl.No. 1 under General Note 4 for the Engineering Products that wherever import of steel has been allowed as an input its grade will be relevant to the grade of the steel used in the export product. Accordingly Committee found no merit in the firm's request to delete the word "relevant" from the description of import item. **The word "relevant" has been added by NC such that only that grade of steel is imported which is relevant to the grade of steel in the export product. Customs are unlikely to raise question on this issue.**

The Regional Authority may take necessary action accordingly.

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Case No. A/R-108	M/s. Kryfs Power Components Limited,	HQ F.No.01/80/050/00610/AM09/DES.I	Lic.No. & Date
Meeting No. 33/10		RA F.No.03/94/040/00057/AM09	0310470581
Date: 17.11.2009		Ratification of norms	dt.05.05.2008

The Committee reviewed its earlier decision based on the RA's representation that two different dimension for the same import item have been stipulated in earlier decision taken in NC meeting No. 45/09 held on 03.02.2009. The Committee noted the mistake and after deliberating upon the case, decided to revise its earlier decision at point no. 1 taken in NC meeting No. 45/09 held on 03.02.2009 as under:-

Point no. 1 of earlier decision may be modified as under:-

1(a) Word "CRNGO Steel/Sheet /Coil" may be deleted from the description of import item.

1(b) Width of export product may be allowed as 240 mm maximum.

The Regional Authority may take necessary action accordingly.

Case No. A/R-109	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/050/00283/AM09/DES-I	Lic.No. & Date
Meeting No. 33/10		RA F.No.04/24/040/00204/AM08	0410091231
Date: 17.11.2009		Ratification of norms	dt.27.09.2007

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:-

1. Firm has not given justification for the quantity of import item no. 1 & 2. Information as per Sl.No 11 of SDL may be furnished.
2. Quantities of import item no. 3 to 5 are given in sets. It should be given in numbers.
3. SKF or equivalent no. of Bearings under import item No. 7 may also be given.

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Case No. C-23	M/s. Steel Strips Wheels Ltd.,	HQ F.No.01/81/162/00647/AM08/AM08/DES-I
Meeting No. 33/10		Fixation of SION for 24" Auromotive Steel Wheel Rim
Date: 17.11.2009		

The Committee observed that the representative consumption data for manufacturing of the product called for from EEPC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.

DEFERRED CASE

Sl.No.54

Case No. C-10	M/s. Hindalco Industries Ltd., Gujarat	HQ F.No.01/80/162/00385/AM10/DES-I
Meeting No. 33/10		Clarification in the norms
Date: 17.11.2009		

The Committee observed that the comments called for from M/o Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments and to re-list the case before NC immediately on receipt of their comments.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman